

which are required for immediate use on payment of grant at the rate of Rs. 1,900/- per family towards resettlement at alternative sites.

In respect of lands not required for immediate use, the Central Government have agreed that the State Government may provide civic amenities at its own cost without prejudice to the ownership rights of the Central Government. The provision by the State Government of any facility or amenity will not be construed as regularisation of such encroachment, and will not confer on hutment-dwellers any licence or right to continue in occupation. Suitable instructions have been issued to the local Army/Naval authorities not to object to such work being undertaken by State Government authorities as and when a request is received.

Seniority of Emergency Commissioned Officers granted Permanent Commission

1277. SHRI RASHEED MASOOD: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that a large number of Emergency Commissioned Officers who have been granted permanent Commission in the Army are being deprived of their seniority though these officers are governed by the same rules and regulations as are applicable to the regular officers in the matter of promotions;

(b) if so, the number of the Emergency Commissioned Officers that are affected; and

(c) the reasons for discriminatory treatment shown to them?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) Some representations have been received in this regard. One Officer has filed a writ petition in the Allahabad High Court on this issue.

(b) The number of Emergency Commissioned Officers who have

been granted permanent commission is 3470.

(c) The matter relating to alleged discrimination is subjudice.

I.A.F. Plane crash in October, 1980

1278. SHRI CHHANGUR RAM:
SHRI RAJESH KUMAR
SINGH:

Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that an IAF Jet fighter crashed in Delhi on the 23rd October, 1980;

(b) if so, the result of the inquiry made into the accident; and

(c) the loss suffered by Government as a result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) Yes, Sir.

(b) A Court of Inquiry has been ordered into the accident whose reports is awaited.

(c) Rupees 87 lakhs.

Job Opportunity

1279. SHRI R. Y. GHORPADE: Will the Minister of LABOUR be pleased to state:

(a) the number of new jobs created in private sector and Government controlled sector during the last three years, years-wise; and

(b) the steps taken to create more job opportunities in sectors mainly under Government control?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA): (a) Available information, which relates to the annual increases during the financial year 1976-77 to 1978-79 in the level of employment in the public and private sector establishments covered by the employment Market Information Programme